

**ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.**

**NAME OF THE COMPANY : MANSION HOMES INFRATECH PVT LTD V/S ROC**

**SECTION : 252(3) OF COMPANIES ACT 2013**

**PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)**

**COUNSEL FOR APPLICANT : UDAI CHANDANI, DEEPAK MAURYA**

**COUNSEL FOR RESPONDENT :**

The matter was taken up through Video Conferencing.

Heard Sh. Udai Chandani alongwith Sh. Deepak Maurya, Ld. Counsels for the Appellant and Sh. Shivendra Bahadur, Ld. CGSC for the ROC.

Ld. Counsel for the RoC states that the copy of the Appeal has not been served upon him by the Ld. Counsel for the Appellant.

Ld. Counsel for the Appellant undertakes to serve the same upon the Ld. Counsel for the ROC within 48 hours so that he may file his reply.

Let notice be issued to the Income Tax Department through its Standing Counsel.

Accordingly, put up in the week commencing 26<sup>th</sup> August, 2021 through Video Conferencing/Regular Court.

**Dated : 20.07.2021**

  
**JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)**

*Typed by :  
Shubham Kr. Singh  
(PS)*